

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 118

CP(IB) No. 154/Chd/Hry/2023

**IN THE MATTER OF:**

M/s Mobligent Media Pvt. Ltd.

...Petitioner

Vs.

Synergybyte Infotainment Pvt. Ltd.

...Respondent

**Under Section:** 9, IBC 2016

**Order delivered on 30.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Raghvendra S. Mehrotra, Advocate

For the Respondent : None

**ORDER**

Affidavit of service has been filed by learned counsel for the petitioner vide Diary No. 1748/3 dated 02.04.2024. The same is taken on record.

Despite substituted service through publication, no one is present on behalf of the respondent/ corporate debtor, hence, the respondent/ corporate debtor is proceeded ex-parte. Learned counsel for the petitioner is directed to file short written submission at least one week before the next date of hearing. List the matter for arguments on 02.07.2024.

-Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja